

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SHIVOM INVESTMENT & CONSULTANCY LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	SHIVOM INVESTMENT & CONSULTANCY LIMITED
2.	Date of incorporation of Corporate Debtor	21/05/1990
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74140MH1990PLC300881
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Unit No. CG/76, Ground floor, Carnival House, Off A.K. Vaidya Marg, Malad East, Mumbai 400 097
6.	Insolvency commencement date in respect of Corporate Debtor	07/02/2024 (Order received on 08/02/2024)
7.	Estimated date of closure of insolvency resolution process	7th August, 2024
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	CA NIMAI GAUTAM SHAH Reg. No.: IBBI/IPA-001/IP-P00154/2017-18/10323 AFA Validity Upto : 18-12-2024
9.	Address & email of the interim resolution professional, as registered with the board	605-606-607, Silver Oaks, Near Mahalaxmi Char Rasta, Paldi, Ahmedabad – 380 007, Gujarat E-mail : cnjabd@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	605-606-607, Silver Oaks, Near Mahalaxmi Char Rasta, Paldi, Ahmedabad – 380 007, Gujarat E-mail : shivom.cirp@gmail.com
11.	Last date for submission of claims	22nd February, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not applicable as of now
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. 2. Not applicable as of now 3.
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of **Shivom Investment & Consultancy Limited on 07/02/2024** (Order received on 08/02/2024).

The creditors of **Shivom Investment & Consultancy Limited**, are hereby called upon to submit their claims with proof on or before **22nd February, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

CA NIMAI GAUTAM SHAH

Date : 09.02.2024 Interim Resolution Professional for Shivom Investment & Consultancy Limited

Place: Ahmedabad

Regn. No.: IBBI/IPA-001/IP-P00154/2017-18/10323